## CENTRAL ADMINISTRATIVE TRIBUNAL

Second Floor, Commercial Complex, Indiranager, Bangalore-560 038.

Dated: 2 4 JUN 1993

339 APPLICATION NO(s). Applicant(S) Respondent(s) M.V. Bhat clot sothers. M. Nossedera Bhat R10. Maravanatha Village: Maravantha Post (DK) 2 The Giving India by its secontary Department 9 Post Dax Bhavan 3. The Disector General, Post, Dak-Bharan New Delli 4. The Szepozintendent-of Post offices. cedatri diviseon, Udatri. 5. 81. O.S. Bhat, Advocate, 651/B. 80 Fr Road I (8098, Rajazi Nagas) Il Stage Bangalor 2-10. 6. Si. M. Vasudeva Rab, Central Givi Standing Corensel, High Corest Building Bangalero.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on --

lsened

DEPUTY REGISTRAR

JUDICIAL BRANCHES.

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE FIFTEENTH DAY OF JUNE 1993

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

## APPLICATION NO. 339/93

M. Vasudeva Bhat, S/o Nagappayya Bhat, Aged 45years, Residing at Maravantha village, Maravantha Post [D.K.]

... Applicant

[Shri O.S. Bhat ... Advocate]

v.

- 1. The Govt. of India, represented by its Secretary to the Department of Postal, Dak Bhavan, New Delhi.
- 2. D.G., Posts, New Delhi.
- The Superintendent of Post Offices, Udupi Division, Udupi-576 101.

... Respondents

[Shri M. Vasudeva Rao ... Advocate]

This application having come up for hearing before this Tribunal today, Hon'ble Vice-Chairman, made the following:

## ORDER

whose salary stood reduced from Rs.505 to Rs.445 but that happened in the year 1984. Thereafter it would appear that the applicant made a series of representations which did not produce any favourable result but even then he appears to have persisted in knocking at the doors of superior officers and at last came to this Tribunal after logging up a delay of 792 days. He has asked us to condone the delay byt we find that the delay is so inordinate and the grounds made out for condonation of delay are so vague

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that we cannot accede to his request. Even otherwise a Bench of this Tribunal presided over by KSPJ has way back in 1987 in the case of DR. [MRS.] KSHAMA KAPUR V. UNION OF INDIA 1987[4] ATC 329 went into this aspect of the matter and held —

"Applicant's representations regarding counting of past service in other organisation rejected in 1979 - Applicant receiving another intimation on 3.7.1986 informing that her complaint regarding extending of similar benefit of counting of past service to other persons being looked into - Held, such intimation does not create fresh period of limitation - further held, principle of acknowledgement of liability does not apply to administrative or judicial orders - Also held on facts, intimation dated 3.7.1986 did not validate or revalidate earlier orders - Hence, it does not revive already expired limitation period." [emphasis supplied].

We are in respectful agreement with the decision supra and follow the same. In that view of the matter it is clear that this application is irretrivably barred by time and has to be dismissed in limine. But we take this opportunity to commend to the department to consider once again the applicant's case for stepping up his pay to the original level of Rs.505 when the Department takes up periodical review of such cases but whatever happens in that review will not give any fresh cause of action in law to the applicant. No costs.

TONING TO THE TOTAL OF THE TOTA

Sd-

MEMBER [A]

Sd-

VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER

ADDITIONAL PERCH

BANGALORE